

**The Minister of Education (Dr. K. L. Shrinani):** (a) No, Sir.

(b) Does not arise.

#### Prohibition

\*1268. **Shri Radha Raman:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government make any assessment annually or periodically as to the extent to which recommendations of Prohibition Enquiry Committee which was set up by the Planning Commission have been carried out by different States; and

(b) if not, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The Planning Commission had circulated to the States a letter suggesting that they should adopt a phased programme of Prohibition as outlined in the Second Five Year Plan. Information is collected from time to time regarding the progress of Prohibition in the States.

To review the progress of Prohibition programmes of the States will be one of the functions of the Central Prohibition Committee, the setting up of which is under consideration.

#### Financial Adviser to Nizam

\*1270. { **Shri Rameshwar Tanti:**  
           { **Shri Bhogji Bhai:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the Financial Adviser to the Nizam had recently gone to London; and

(b) whether it is also a fact that this visit was connected with the recovery of sterling belonging to India but which are now with the Pakistan High Commissioner in the name of erstwhile Hyderabad State?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes;

(b) Government have no information.

#### Central Glass and Ceramic Research Institute, Calcutta

\*1277. **Shrimati Parvathi Krishnan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Central Glass and Ceramic Research Institute in Calcutta has developed a new process of preparing artificial teeth; and

(b) if so, the possibilities of commercial utilisation of the process?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) The Central Glass and Ceramic Research Institute has developed a process for the manufacture of artificial teeth using indigenous materials.

(b) It is considered that the process has commercial possibilities and the question of leasing it out for commercial exploitation is being examined by the National Research Development Corporation.

#### Scheduled Castes and Scheduled Tribes

\*1282. **Shri R. C. Majhi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of the Ministry has been drawn to the remarks made by the Commissioner for Scheduled Castes and Scheduled Tribes in his report for 1956-57 (on page 23) to the effect that Government do not know exactly up till now what expenditure was incurred during the First Five Year Plan period for the welfare of the Scheduled Castes and Scheduled Tribes; and

(b) if so what steps Government have taken so far in this connection?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) Yes, Sir.

(b) The Government of India have been pursuing the matter with the State Governments from whom exact figures of expenditure incurred during the 1st plan period were not received. The information has now been received from most of them.

#### Machinery for Rourkela Steel Plant

\*1285. **Shri Supakar:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a large quantity of machinery, equipments etc. imported from Germany for the Rourkela Steel Plant, is lying in Calcutta Port for a long time for want of transport facilities;

(b) the total tonnage of the machinery etc. at present lying in the port; and

(c) the rate at which these goods are transported from Calcutta Port to the Rourkela Steel Plant site?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) No, Sir.

(b) About 12,400 tons.

(c) On an average about 75 wagons load of equipment is being despatched daily from Calcutta to Rourkela.

#### "Smuggling"

\*1286. **Shri Ajit Singh Sarhadi:** Will the Minister of Finance be pleased to state:

(a) whether there has been any communication between the Government of Pakistan and the Government

of India to put in joint efforts for stopping smuggling; and

(b) if so, the nature thereof?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) and (b). There was no communication between the Government of Pakistan and the Government of India to put in a joint and collaborated effort for stopping smuggling. There was, however, a communication from the Member, Central Board of Revenue, Government of Pakistan, for exchange of information received during the course of investigations and seizures, about persons connected with smuggling.

#### Legal Aid to Scheduled Castes and Scheduled Tribes

\*1289. **Shri Arjun Singh Bhadauria:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 2030 on 6th May, 1958 and state:

(a) whether any proposals for giving legal aid to the Scheduled Castes and Scheduled Tribes have been received since then from other states; and

(b) the total amount of legal aid made available to the Scheduled Castes and Scheduled Tribes so far?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) Yes; the Government of Rajasthan also have proposed an expenditure of Rs. 5,000 each for Scheduled Castes and Scheduled Tribes during the year 1958-59.

(b) A statement giving the required information is laid on the Table of the Lok Sabha.

#### Statement

Category of Backward Class	Amount sanctioned During		Amount proposed to be spent in 1958-59	Total
	1956-57	1957-58		
Scheduled Castes . . . . .	7,500	24,350	1,08,300	1,40,150
Scheduled Tribes . . . . .	5,300	7,500	37,000	49,800
<b>TOTAL . . . . .</b>	<b>12,800</b>	<b>31,850</b>	<b>1,45,300</b>	<b>1,89,950</b>